

National Company Law Tribunal

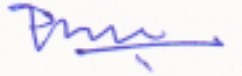

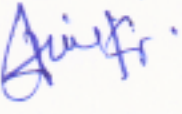
Allahabad Bench

CP NO. 86/241-244/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: M/s Shivgark Resorts Ltd & ors

SECTION OF THE COMPANIES ACT: 241/244 of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	IMRANKHAN	Advocate	shivgark Resorts	
2.0.	Gopal Mishra	Advocate	& "	
3.	Anil Kumar	PCS	Resp. No. 1, 3, 4, 5 7-10	

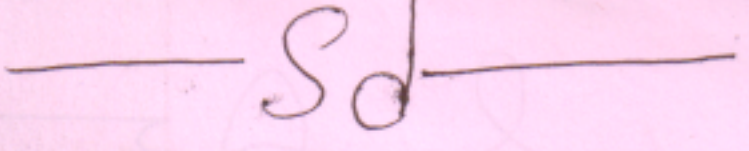
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Sh. Gopal Mishra, Advocate for the petitioner. Sh. Anil Kumar, PCS for the respondent.

A reply to CA no.18 is filed. It is also brought to our notice that pleadings in the present case are almost completed. Hence, the case can be heard finally on the merits of the main company petition.

Considering such position and circumstances in the present matter, we prima facie see that all the interim applications altogether can be dealt with the main hearing on company petition by a common order.

Therefore, the case is fixed for the argument in the CAs alongwith the main company petition on 28th November, 2017.



H.P. Chaturvedi, Member (Judicial)

Dated:25.10.2017

Typed by:
Kavya Prakash
(Stenographer)